

Central Administrative Tribunal, Principal Bench

R.A. No. 114/2001 In CP 312/1999  
O.A. No. 3/97

New Delhi this the 10th day of May, 2001

Hon'ble Mr. S.R. Adige, Vice Chairman (A)  
Hon'ble Mr. Kuldip Singh, Member (J)

R.L.Behal, S/o Shri S.L. Behal  
RZ.114-A, Street No.9  
Sadh Nagar, Palam Colony,  
New Delhi-110045.

- Applicant

Versus

Union of India & Anr.,

- Respondent

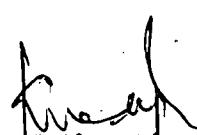
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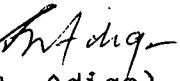
Hon'ble Mr. Kuldip Singh, Member (J):-

RA. 114/2001 has been filed by the applicant for review of the order passed in CCP 312/99 in OA 3/1997 on 30.1.2001.

2. We have gone through the RA and find that the applicant has been unable to point on any error apparent on the face of record which may call for review of the order and moreso he has tried to re-argue the whole case again by filing the present which does not fall within the ambit of Order 47 Rule 1 CPC read with Rule 22(3)(f)(i) of the Administrative Tribunal's Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.

  
(Kuldip Singh)  
Member (J)

  
(S.R. Adige)  
Vice Chairman (A)

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